

HOUSING be pleased to state :

(a) whether a colony known as Vinod Nagar Ilaqa Shahdara, Delhi was demolished and land (Khasra No. 217-plot No. 35) was acquired in 1975;

(b) whether no alternative land has so far been allotted to the displaced persons from the above Colony despite the fact that proforma applications in the prescribed forms duly filled in were submitted to the Delhi Administration, Delhi (Land and Building Department), Rehabilitation Cell in July, 1977 and July, 1978;

(c) whether representations were made by the affected persons both to the DDA in January, 1977, November, 1977 and April, 1981 and to the Delhi Admn. in February, 1981; and

(d) if so, what are the difficulties which lie in the way of DDA/Delhi Admn. to give relief to these affected persons and how long more will it take to allot them alternative sites?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF): (a) to (d) The information is being collected and will be laid on the Table of the House.

Payment of Ground Rent by Residents of Shantiniketan Colony

4647. **SHRI RAM AVATAR SHASTRI:** Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the Delhi Development Authority issued orders in 1978 on a representation made by Shantiniketan Residents' Association New Delhi that they should pay ground-rent on the basis of the premium shown in the sub-Lease floor ;

(b) whether a sum of Rs. 6.60 per sq. on account of additional compensation was added in the Premium payable by allottees of Shantiniketan Colony, who got their sub-Lease Deeds registered in the year 1968 onwards ;

(c) whether the DDA permitted the Government Servant Go-operative House Building Society Ltd, New Delhi in 1970 to carve out 80 additional plots in Vasant Vihar to enable it to meet the additional compensation of Rs. 10 lakhs payable in respect of Shantiniketan colony ; and

(d) if so action being taken to remove this discrimination and suitably amend the sub-class Deeds referred to in (b) above ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF): (a) Yes.

(b) The Delhi Development Authority has been recovering the ground rent from the societies in respect of the entire land allotted to them. It is for the society to recover the ground rent from individual members. Therefore, DDA is not concerned with the addition of Rs. 6.60 per sq. yd. referred to in this part.

(c) Yes.

(d) This issue relates to an intra-society dispute between the Shanti Naketan pocket and the Government Servants Coop. House Building Society. The Shanti Niketan Residents' Association had filed a writ in the High Court and then in the Supreme Court on this account but the writs were dismissed.

Sugarcane Crushed

4648. **SHRI ASHFAQ HUSSAIN ; SHRI ANANTHA RAMULU MALLU ; SHRI B.V. DESHI :**

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) value of sugarcane crushed by the Sugar Mills taken over under the Sugar Undertakings (Taking Over of Management) Act 1978 during 1980-81, 1981-82 and 1982-83 season, factory-wise and year-wise;

(b) the position of sugar-cane arrears in these Mills, mill-wise and year-

wise as on 30th June 1981, 1982 and 1983;

(c) special measures Government have taken or proposed to take to clear the huge arrears of sugarcane price without any further delay;

(d) the amount of money paid by these mills as interest as per Section 3A of Sugarcane Control Order for delay in payment after 14 days of supply; and

(e) if interest is not paid, give reasons for non-compliance of the statutory provision mills?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY FOOD AND CIVIL SUPPLIES (SHRI M. S. SANJEEVI RAO) : (a) and (b) The mill-wise value of sugarcane crushed is not available. However, a statement showing the mill-wise and year-wise value of sugarcane purchased by the sugar mills taken over under the Sugar undertakings

(Taking Over of Management) Act, 1978 during the 1980-81, 1981-82 and 1982-83 seasons and the sugarcane price arrears against these mills as on 30-6-1981, 30-6-1982 and 30-6-1983, is attached.

(c) The Central Government has recently sanctioned adequate amount of loan to all the eight taken over mills to help them to clear the cane price arrears by 30.9.1983.

(d) and (e) The enforcement of the provisions of the Cane Control Order including that pertaining to interest beyond 14 days as laid down in Section 3A of the said Act is the sole responsibility of the concerned State Government. In regard to the Centrally managed sugar mills the Central Government has tended to fall in line with the practices followed by the various State Governments where the emphasis has been laid on the payment of the principal amount in the first instance. Besides, except a sum of Rs. 0.57 lakhs paid as interest by one taken-over mill during 1980-81 season, no other mill has paid interest.

Statement

Statement showing the value of sugarcane purchased for the seasons 1980-81, 1981-82 and 1982-83 by the taken over Mills and the position of cane Arrears as on 31th June of 1981, 1982 and 1983

Sl. No.	Name of the Factory	Cane purchased for 1980-81	Cane Arrears as on 30/6/81	Cane purchased for 1981-82	Cane Arrears as on 30/6/82	Cane purchased for 1982-83 (As on 30.6.83)	Cane Arrears as on 30.6.83
1.	Lhaksar	371.51	0.11	546.71	143.90	397.53	48.50
2.	Ajudhia	326.17	—	558.11	176.46	319.85	89.10
3.	Baitalpur	143.18	—	264.77	72.58	204.48	61.00
4.	Deoria	153.42	—	277.96	84.40	194.11	54.11
5.	Babban	85.45	—	257.83	89.60	145.82	42.30
6.	Keshoraipatan	87.93	—	166.73	15.36	114.28	—
7.	Jijamata	161.38	—	346.51	37.28	246.31	43.59
8.	Cauvery	410.62	0.79	480.67	48.71	309.61	23.76